जहातक इस बिल पर विचार करने का प्रक्त है, लोक सभा में भी हमारी पार्टी की तरफ से कहा गया था कि एक दिन और चाहें विरोधी पक्ष के सदस्य तो वह भी दिया जा सकता है, लेकिन उसके बाद भी कोई निराकरण नहीं हआ। यहा सदन मे ही एक माग उठी कि इस पर विचार करने के लिए सदन के अधिवेशन को एक दिन बढाया जाय। वह भी सरकार ने स्वीकार किया। मैं तो यह कहूंगा कि सरकार जल्दीबाजी से, लुके-छिपे, दवे-दबाये इस बिल को पास कराना चाहती है, ऐसा नही है । लेकिन सरकार यह ग्रवश्य चाहनी थी कि यह जस्दी से जल्दी पारित हो जाय, क्योकि यह विषय बहत गभीर है श्रीर साप्रदायिक तत्व जो हमारे देश मे है, उन पर अ कूश लगाया जाय यह हमारे देश की सबसे बडी जरूरत है। इसलिए उस के लिए विधेयक लाना, मैं समभता हूं कि एक स्वाान योग्य वात होनी चाहिए श्रीर यह भी कहना कि राजनीतिक विरोध को दबाने के लिए इस बिल का इम्तेमाल किया जायगा, मैं निश्चित रूप से ग्रौर स्पष्ट रूप से सदन के समक्ष यह चाहुगा कि सरकार बात प्रस्तृत करना की कोई ऐसी मंगा नही है राजनैतिक विरोध को इस बिल के द्वारा दबाया जायगा बल्कि केवल साप्रदायिक तत्वों को जिससे कि सारे राष्ट्र को खतरा है उनको दबाने के लिये उन पर ग्रंक्श लगाने के लिए इस बिल का इस्तेमाल किया जायगा।

श्री महावीर त्यागी . मैंने यह नहीं कहा कि राजनैतिक पार्टियों को दबाया जायगा। मैने कहा कि स्राप इस बात का ख्याल रिन्थे कि राजनैतिक पार्टिया इससे दबाई न जाय। बी केयरफुल। मैंने यह नहीं कहा कि स्रापका यह इंटेशन है।

श्री राम निरास मिर्धा ग्रापने जो बात कही उसका पुरे तौर से ख्याल रसा ायगा। श्री ग्रोडम् प्रकाश त्यागी जी ने भी कुछ कहा। उनसे ग्रीर उनकी पार्टी से यही निवेदन करूंगा, केवल यही कहना चाहूंगा ग्रीर उनके दल से भी यही निवेदन करूंगा, कि वह कृपया साम्प्र-दायिकता का परित्याग करें, वह देश में राष्ट्रीय एकता को नाने के लिए "

श्री ओउम् प्रकाश त्यागी : म्राप तुष्टीकरण को समाप्त करें।

श्री राम निवास मिर्धा: माननीय सदस्य ऐसी बात कहते है। उनका मतलब शायद यह कि जो अल्पसक्यक लोग है उनका सरकार तुष्टी-करण कर रही है। पहली बात तो यह कि यह सही नही है कि हम किशी का तुष्टीकरण कर रहे है, लेकिन अगर माइनारिटीज का तुष्टीकरण करने की जरूरत पड़ेगी तो माइनारिटीज की मदद करने मे, उनको ऊचा उठाने मे, उनको राष्ट्रीय जीवन मे ऊपर लाने मे कुछ करना पड़े तो चाहे उसको तुष्टीकरण कहे, कुछ भी कहे, उससे हम नहीं घडड़ायेंगे।

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY); The question is:

"That the Bill be passed."

The motion was adopted.

श्री भ्रोःम् प्रकाश त्याकीः इस काले कानून के पास हो जाने के कारण हम यहा से बाक-भाउट करते हैं।

[At this stage, some hon Members left the Chamber.]

THE UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL, 1972

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) · Madam, I beg to move:

"That the Bill further to amend the Un ersity Grants Commission Act, 19 6, as passed by the Lok Sabha, be taken into consideration."

Madam, the House will recall that it had passed a Bill in 1970, and it received the assent of the President in June 1970 But certain difficulties were felt in enforcing that Bill and these were pointed out by various academic authorities One of the most serious problems with which the Government was faced was that in accordance with that Bill, if a university had been established without the approval of the University Grants Commission and the Central Government, it was to be debarred for ever from receiving any grants from the University Grants Commission was pointed out that several difficulties could arise For example, a well established college which had been carrying on its academic activities with distinction might have been forcibly affiliated to a new university which was established without approval | Then in terms of the amended Act, it could nevel receive any further Another problem that was felt was that the Bill provided for three whole time members At the same time, there was provision for an elected Vice-Chairman Now, if one of the wholetime members had been elected Vice-Chairman, there would have been at least some consistency in that situation accordance with the provisions of that Bill, it was quite possible for a person who was not a whole time member to be elected as the Vice Chairman, and that would have created difficulties Furthermore, many people felt that those who were whole time members of the Commission would have an undue advantage as compared to the members who were part time members Therefore, the members would not have been in exactly the same position to take collective decisions The whole success of the University Grants Commission has been that it has been taking decisions on a collective basis.

When these matters were pointed out it was decided to hold consultations and to go into all the important provisions of the Bill As regards memership the figure of 12 which the previous Bill had provided was accepted but the categories were slightly changed. Now according to this Bill there would be a chairman, there would be a whole-time vice chairman, appointed by the Government. Then there would be four teachers, who will all be part time, all on

terms of equality, and four others, and this would not necessarily exclude the Vice-It was pointed out by the Chancellors Education Commission that while there should be no constituency of Vice-Chancellors, there should not be a total ban on the appointment of Vice Chancellors as members of the Commission And then, as has been the practice since 1956 there would be two officials of the Government, one representing the Ministry of Finance and one representing the Ministry of Education other issue it has been provided that if a university is established without the approval of the University Grants Commission and the Central Government, then it cannot receive any grant not only from the University Grants Commission but from any of the Central Government sources until it fulfils the criterion which is laid down by the UGC so that this will make the Bill much more constructive and would not debar any institution from receiving it at any time in future Then there is another provision with regard to a casual vacancy in the membership. Now a casual vacincy will be filled for the full term and if there is a casual vacancy in the office of the chairman, then the vice-chairman will discharge the duties until a new chairman is appointed and the new chairman will be appointed for a full term, Similarly if a contingency were to arise, which might arise when neither the chairman nor the vice chairman is able to function, then the Government can appoint any o her member of the Commission to discharge the duties of the chairman for a period not exceeding six months or until another chairman is appointed whichever may be earlier Then there is another provision in the Bill and that is that the University Grants Commission Act which provided under section 14 that if a university were to fail to comply with the recommendations of the Commission made in sections 12 and 13 of the UGC Act, then taking into consideration any explanation, if any, furnished by the university the Commission could hold grant from the university But there were two other provisions of the original Act, the principal Act,—sections 25 and 26—with regard to various powers like furnishing of returns and maintenance of standards There has been a consistent demand that the University Grants Commission should play a mo e positive role in determining the standards of

[Prof S. Nural Hasan] Now, it was felt that higher education. unless clause 25-failure of a university to act in accordance with sections 25 and 26 of the principal Act-was also to be brought within the ambit of section 24, a Therefore, this legal difficulty might arise amendment has also been introduced Then there is a procedural matter that a provision has been made in the present Bill empowering the Commission to make recommendations with regard to the delegation This was also there in the of its powers 1970 Bill. Certain procedural powers can be delegated to the chairman, to the vicechairman or to the officers of the general superintendence, office expenditure matters relating to the internal administra-

With these words, Madam, I commend the amending Bill to the House.

The question was proposed.

tion of the Commission.

श्री नवल किशोर (उत्तर प्रदेश): उप-सभाध्यक्ष महोदय, यह जो शिक्षा मंत्री जी ने यूनीवसिटी ग्रान्ट्स कमिशन के विषय मे संशी-घन विधेयक पेश किया है, उसको मैंने ध्यान से देखा है। इममे शक नही है कि 1970 का जो ऐक्ट था उसमे कुछ सुधार करने की कोि अव की गई है, लेकिन कुछ बाते जो मै उनसे उम्मीद करता था कि वे अपने भाषण मे कहेगे, वे बाते शायद उन्होने नहो कही।

यह सही है कि युनीवसिटी ग्रान्ट्स कमिशन एक महत्वपूर्ण सस्था है, जो ग्राज से नहीं बल्कि करीब 22 सालों से काम कर रही है। अगर मेरी याददाश्त सही है तो यह 1954 में बनी थी ग्रीर तब से इसको 18 साल हो गये है। मैं एक बात यह कहना चाहता ह कि इसके जो मेम्बर होते हे वे बड़ें -बड़े डिस्टिग्विइड एजू-केशिनिस्ट होते है या वह व्यक्ति होते है जिनका सार्वजनिक सस्थायों में तथा विभिन्न राष्ट्रीय क्षेत्रों में काफी ऊचा स्थान प्राप्त किये होते है। मुझे यह ग्रच्छी तरह मालूम है कि यूनीवर्सिटी ग्राट्स कमिशन कुछ स्पेसिफिक कामो के लिए पैसा देता है, चाहे वह रिसर्च से सम्बन्ध रखता

हो, बिल्डिंग के सम्बन्ध में हो या किसी ग्रीर इसी तरह की चीज के सम्बन्ध मे हो, लेकिन मै यह जानना चाहता हं कि इस पैसे के खर्च पर कट़ोल के बारे में कौन जिम्मेवार है। ग्रापने इसमें सैक्शन 14 में खुद कोट किया है कि इस तरह के ग्रान्ट्स बन्द कर दिये जायेगे यदि उन का सही इस्तेमाल न किया गया होगा। लेकिन इस तरह का कोई प्राविजन नहीं है जिसके जरिये ग्राप ऐसी ग्रान्ट्स वापस ले सकते है।

दूसरी बात यह है अगर मंत्री जी मुझे माफ करें, एक बात मैं कहूं। मैं नोटेशन या कोई सूची नही देना बाहता हु, लेकिन यह भी जिका-यतें आई है कि यूनीबर्सिटी ग्रान्ट्म कमिशन हर यूनीविसटी के साथ एक जैसा बेर्ताव नहीं करता है, कही कुछ ज्यादा ममना है भ्रीर कही कुछ सौतेलापन भी है। मैं फैदरिटिजम भीर ल्पो-टिज्म शब्द का इस्तेमाल करना नहीं चाहता हं जानबू भकर, लेकिन यह चीज है। ग्राप यह भी बतलाने की कृपा करें कि नया किसी यनीबसिटी के खिलाफ ऐक्शन लिया गया है जिसने यू.जी.सी. के फंड का सही तौर पर इस्तेमाल नही किया। श्रगर श्रापने इस तरह के ऐक्शन लिए है तो कितनो के खिलाफ लिये, यह बात मै ग्रापसे जानना चाहता हूं। यह भी शिकायत श्राई है कि जिस काम के लिए ग्रान्ट्स दी जाती है, वह उसमे इस्तेमाल नहीं होती है बल्कि उनको दूसरे हैड मे इस्तेमाल कर लिया जाता है। दूसरे शब्दो मे, जैसा मैने कहाथा कि जिन यूनी-वर्सिटीज का यूजी.सी. मे ज्यादा पूल होता है उनको ज्यादा फायदा हो जाता है। यु.जी.सी. एक महत्वपूर्ण सस्था है और गजेन्द्रगडकर किमशन ने भी इसके महत्व को कम नही बत-लाया। यू.जी सी. एक एडवायजर भी है माननीय प्रेसीडेन्ट का जो कि सभी केन्द्रीय यूनीवर्सिटीज के विजिटर हे। यह इसका एक महत्वपूर्ण काम है। अलीगढ युनीवसिटी सशो-धन विधेयक भी एक माने में इसी की देन है। मै सिर्फ यह कहना चाहता हू कि यह इम्प्रैशन

बनना चाहिए कि हर यूनीवर्सिटी को रिसर्च के लिए, या अन्य किसी स्पेसिफिक परपज के लिए जो पैसा दिया जाना है, वह केवल मैरिट के आधार पर ही दिया जाना चाहिए श्रीर इस के ग्रन्दर किसी तरह की कोई पोलिटिक्स नही इस्तेमाल की जानी चाहिए।

मै नही जानता हूं कि फाइनेन्स मिनिस्ट्री का क्या भौर कितना कट्टोल रहेगा। हालाकि शिक्षा विशेषज्ञो का यह मत है और मैं भी इस बात को मानता हू कि एक बार जो फंड कमीशन को दे दिया जाये उसके इस्तेमाल भौर खर्च करने मे उसको काफी फीडम होनी चाहिए। मगर साथ ही मै इस बात को भी मानता हू कि जब गवर्नमेट कमीशन को इतना ज्यादा पैसा देती है तब उस पर फःइनेन्स मिनिस्ट्री का भी कु इ बंट्रोल होना चाहिए ग्रीर वह इस बात को देने जि जो पैसा दिया गया है उसका सही इ तेमात हो रहा है या नहीं? इसमें जो फाइनेशियल मैमोरेन्डम दिया हुआ है उसमे भ्रापने फरमाया है कि तो भी नया खर्चा ज्यादा होगा या एक्स्ट्रा होगा, तो वह मौजूदा बजट से मं टकर लिया जायेगा। मै फाइनेन्स की थोड़ी जानकारी रखता हूं भौर यह बात मेरी सधभा म नहीं आई कि यह बचत बजट मे किस तरह होगी--क्या कुछ पैसा क्या हुआ है या फिर कुछ आइटम्स की काट दिया जायेगाया उनमे कमी करदी ज।येगी। यह जो पैसा नये इंस्टीट्यूशनो को दिया जायेगाया जो 40 हजार का खर्चा नये मेम्बर्स पर बढेगा, उन के ऊपर होगा। वह कैंसे और कहा से आयेगा इनके बारे मे मुझे साफ-साफ स्थिति मालुम नहीं हो सकी है।

इसमे जो डेलीगैशन ग्राफ पावसं की बात कही गई है, वह मै समभता हूं एक अच्छी चीज है। आम तौर पर यह बात होती है कि जब तक पूरा कमिशन नहीं वैठता तब तक ग्रापका

कोई काम गही होता है। स्रब जब ग्रापने पावर स्राफ डेलीगेशन दे दी है और स्रब बजाय तीन के दो फुल टाइम अधिकारी होगे ग्रीर चेयरमैन, बाइस, चेयरमैन को अपनी पावर दे देगा तब इस तरह से जो रुटीन काम है उसमे आसानी हो जायेगी और काम रुकेगा नहीं। एक चीज इसमे यह है कि आपने इसमे चेयरमेन काटमं रखा है 5 साल ग्रीर मेम्बर ग्रीर वाइस चेयरमैन का टर्म रखा है 3 साल, लेकिन पहले सबका टर्म शायद 6 साल का था। खैर उस पर मुझे कोई ज्यादा ग्रापत्ति नही है क्योकि उनका फिर ग्र^८वाइन्टमेट हो सकता है। लेकिन ऐज यानी उम्र आपने कोई फिक्स, निर्धारित नहीं की है। ग्रलीगढ युनीवर्सिटी के विधेयक मे वाइस चप्सलर की तो कम से कम आपने ऐज फिक्स कर दी थी कि 65 साल के बाद वह रिटायर हो जायेगा, मगर इस मे भ्राप ने यह बताया नहीं कि वह कब रिटायर होगे, ऐसा तो नही है कि चेयरमैनी ग्रौर वाइस-चेयरमैनी के लिए जो रिटायर्ड हैड्स है, जो ओल्ड ग्रादमी है, उनके लिए क्या खास तौर पर यह जगहे रखी गयी है।

एक बात मैं ग्रीर आप से ग्रर्ज करना चाह्ता हू। मैने उस दिन आप से प्राइवेटली कहा था ग्रौर हाउस मे नही कहा था कि उसी वाइस-चासलर को ग्राप दुबारा नियुक्त करें मैं इसके बहुत ज्यादा फेवर मे नहीं हूं। श्री गजेन्द्र-गडकर के ग्रलावा ग्रोर भी बहुत सी अथारिटीज है हिन्दुस्तान मे बड़ी-बड़ी, जैसे श्री राधाकृष्णन् है ग्रौर उनकी भी यह राय थी कि इस पोस्ट का टर्म चाहे बजाय 5 के 6 साल हो जाय, मगर इसको दुबारा स्पिट नही करना चाहिए। यही बात चेयरमैन की है। ग्राप उसको पाच साल के दो टर्म दे देंगे ग्रीर इस तरह दस साल तक ग्राप किसी को रख सकते हैं, क्यों कि ऐज लिमिट कोई आप ने रखी नहीं है। जैसे सब जगह आप कहते है कि नया ब्लड आना चाहिए

फ्रेस ब्लड ग्रान। चाहिए, तो चेयरमैनी में यह क्यों आप ने स्टेगनेशन की बात की है।

मैं एक बात श्रीर कह कर श्रपनी बात खत्म कर दुंगा। यह कमीशन 18 साल से काम कर रहा है भीर जहां इसका काम है कि यह रिसर्च को ग्रागे बढाये. स्पेशल प्रोजेक्स को दे वहां इसका काम यह भी था कि यह देखें कि हमारा स्टैंडर्ड ग्राफ एजुकेशन ऊंचा हो ग्रौर अनुशासन मजबत हो। तो मैं जानना चाहता हं कि इन 18 सालों के अन्दर जिन युनिव-सिटीज तो मैक्सिमम फायदा पहुंचा है यु. जी. सी. से उनका स्टैडर्ड ग्राफ एजकेशन क्या प्रो. नुरूल हसन के ख्याल से बढ़ा है ग्रीर क्या वहां के अनुशासन में बढोत्तरी हुई है ? यह मैंने कुछ बातें ग्रापसे कही हैं। वह बहुत छोटा सा बिल है और उसमे कोई खास प्रिसिपुल की बात नहीं है। मैं इस विधेयक का समर्थन करता हं, मगर मैं चाहता हूं कि ग्रगर इन बातों पर ग्राप रोशनी डाले तो मुनासिब होगा।

SHRI JANARDHAN REDDY (Andhra Pradesh): Madam Vice-Chairman, I rise to give my support to this amending Bill. Let us welcome it. But while doing so, I cannot help making some observations, on the working of the University Grants Commission. While introducing this Bill in 1954, our learned, the then Deputy Minister, Shri Shrimati, told the House:

"I may say a few words with regard to the relationship between the Government and the Universities. The main purpose of the AGC is that we should develop a technique, we should set up an agency, which may bring about a healthy rolationsoip between the Universities and the States".

Also, while explaining the objects and reasons at the time of introducing the Bill, he said:---

"The UGC will act as an expert body to advise the Central Government on problems connected with the co-ordination of facilities and maintenance of standards in the Universities."

Madam, Vice-Chairman, I do not know

how far these objectives have been achieved by the UGC during the last 18 years. It is customary, when the Universities request for a grant, that the UGC sends a commission which assesses the needs of the Universities concerned and then they give the grants. It is also a part of the duty of the UGC to visit these Universities dically and assess their needs and also give academic advice which. I think, the has not so far done in the case of any University. For the last 18 years, I am sorry to tell, the UGC has been only a grant-distributing agency. But, unless it is really a hig-powered body, unless it functions as a short of brain trust, unlesgs it is highly independent and unless it guides the system of education in this country, it can only be an extension of the Education Ministry which a Deputy Secretary look after better. We need not have an eminent educationist like Dr. Kothari as the Chairman, So I request the hon. Minister to look into this matter.

While distributing money also, I would like to say some of the things which we have come across. You will be surprised to know that 40 constituent colleges of Delhi University are getting more than what three thousand colleges of other Universities all over the country are getting. It is something fantastic to know. Also, when three years ago there was a loan of 12 million dollars from the U.S.A. as nonproject loan, 80 per cent of this has gone to Central Universities alon. And when there was a Japanese cultural programme, and when there was a Bulganian exchange programme the benfit of this has gone only University. This is the situation. Also, I may mention that the Delhi University got last year, during 1971-72, for one department, Rs. 40 lakhs, whereas the Venkateswara University of my State got Rs. 52 lakhs for 25 departments. vast disparity is there. I request the . hon. Minister to look into it. The universities are suffering without money. They cannot even pay the salaries, whereas the University here is having equipment luying in un-opened parcels.

The University Grants Commission has become a kind of an agency of Central Universities alone. The University Grants Commission should look into the whole question of distributing money without any partiality. Of course, it is an agency paying money for the Central Universities also. It is the only agency paying money to Cenral Universities I know that same time they should see that the money which they are paying for 40 constituent colleges of Delhi University is not as much or more than what is paid for 3000 colleges of other Universities. Hence I request the Minister to look into this and do justice to southern Universities also There also the students are Indians. And the benefits which they get from outside countries like Bulgaria, Japan or USA. or any other country should also be equally distributed Let them not be consolidated by the Delhi University alone or the Central Universities alone. Sir, I feel, this is just because most of the persons there are drawn only from Central Universities think this is the major aspect which makes them pay more to the Central Universities.

Madam, there are 80 Universities in It will be difficult for the this country University Grants also to go and inspect and give academic advice to the Universities Hence it would be advisable to have some regional Grants Commissions started in the southern region also, so that they may look into these matters in a proper way and advise academically. That is why our Chief Minister, who is a man with interest in education, is trying to have a Commission similar to the University Grants Commission to advise the Universities and to pay grants to the Universities to com up. Why doesn't the University Grants Commission think on these lines to have State Grants Commissions or Regional Grants Commissions.

Then, Madam, our Universities have so far been only producing graduates, post-graduates and doctorates. I do not see any social fulfilment from the Universities. The thesis they produce has no bearing to the society at all. I am a member of the Syndicate of Shri Venkateswara. University and I know the results we are able to produce.

Now, it is up to the University Grants Commission to look into these matters and advise the Universities to have a kind of social commitment and to go into the socie-

ty to know things and give advice or do research in these lines. It is for this reason that our State is contemplating to start a Technological University, and this Technological University is already on the way to be started. But so far we have not got any clearance from the UGC.

6 P.M. I was told that still there are some hurdles on the UGC side to have this technological university which is in the process of working out.

I hope the hon Minister—who was a Professor in a university and who knows thing better—will go deep into the matters of University Grants Commission, reorient the whole thing and reorganise the whole thing I can clearly understand that the administration is over bearing in the academic matters of the University Grants Commission. The only thing now is to separate the academic body from the administrative body and see that the academic body is more helpful to the universities.

With these words I support the Bill and would also request the hon. Minister to look into the UGC matters and also to look into the affairs of the Southern region where there are universities and where there are students also. Thank you.

PROF S NURUL HASAN: I am grateful to both the hon, Members not only for supporting the Bill but also for making very important points I shall attempt to very briefly comment on ...

श्री नवल किशीर. प्रोफेसर साहब स्नाप जो बिल पेश करते है उसे मुक्कको सपोर्ट करना ही पड़ता है।

ससदीय कार्य विभाग में राज्य मत्री (श्री श्रो३म् मेहता): यह पुरानी बाते है नवल किशोर जी।

PROF. S. NURUL HASAN: Madam, the hon. Member has been kind to me for many years. The most important point which the hon Member, Shri Nawal Kishore, has raised was about the age of retirement. In the principal Act. section 25 provides for tules of procedure for retirement. Now under that we propose to

[Prof S Nurul Hasan] make 65 as the age of retirement of the Chairman as well as the Vice-Chairman. This is a power which is a delegated legislation; the Government have that power.

I would most respectfully submit that it is possible to have an error of judgment in the matter of giving grants but I would submit that it is most unfair to accuse the Commission of partiality in the distribution of grants. In fact, Madam, if I had not had the responsibility which I am having, I would have made a plea to the Commission to be more discrimisting and discriminatory in giving more grants to those who need them better rather than to the others.

श्री नवल किशोर : प्रोफेसर साहब, आपकी बात ठीक है। मैंने यह कहा कि इसकी कोई बेसिस होनी चाहिये।

PROF. S. NURUL HASAN: But the Commission has tried its very best to be fair to all the universities and in doing so some of the universities which needed more could not get more partly because the Government was unable to place adequate sums at the disposal of the Commis-The functioning of the UGC is that for every important project the UGC appoints a body of experts-whether Committee or an 15 Planning ad hoc committee—but practically 200 or even more research people and intellectuals and scholars are involved every year in one of the visiting compatitees or standing committees of the Commission or the others and the Commission generally acts in accordance with the recommendations of these bodies.

The next point is the difference between five years and three yeas. The purpose of that is that there should be some continuity, and let not everyone's term expire at exactly the same time.

So far as the question of taking action in the case of misuse of funds is concerned, every university has to furnish an utilisation certificate duly audited by the proper audit authority and if funds have been misused in a Central university then the Visitor has the power to take action against

the university; if funds in a State university have been misused, then it is the duty of the State Government which has adequate powers to take action in that case sorry that the Commission has not been as effective in determining the standards all of us would like to be but the fault again is not that of the Commission fault is of our law. I tried my best to increase the power of the Commission but the university education is very much a State subject and we did not want to create a situation in which in a matter like university education an artificial controversy of the rights of the State Government and the Central Government might arise. would like a situation in which the Centre and the States can work together as far as possible in the common service of the country, especially in the sphere of education.

SHRI MAHAVIR TYAGI (Uttar Pradesh): The Education Minister must be a Minister of Cabinet. It is a big thing. You must also change your name. Change your name from Nurul Hasan to Nurul Hasin.

PROF. S NURUL HASAN Regarding the points mentioned by Shri Janardhana Reddy, I would like to make one thing clear. Regarding the maintenance of the colleges of the Delhi University, the maintenance grant has to come fro n the Commission, whereas in the case of all other colleges it is only the development grant which comes from the Com rise in and the maintenance grant is the responsibility of the State Government. Now, Madam, in the principal Act the University Grants Commission did not have the authority to pay the maintenance grant even for a specialised centre maintained by a State University By this Bill, which is before you, it will now be possible for the Commission to give even maintenance for specialised and particularly for research purposes,

As far as the question of 12 million dollar loan is concerned, I do not have all the facts with me, but as far as my recollection goes—1 am subject to correction—the principle was that this 12 million dollar loan was only in the form of foreign exchange. The money had to be paid by each University. Now this offer was made

to all the Universities. Some Universities could find the funds and, therefore, could make use of this foreign exchange; other Universities were unable to get the necessary funds and were, therefore, unable to make use of this facility,

So far as the question that the people from the central University are dominating the Commission is concerned, Madam, there are only three Vice-Chancellors on the Commission. one is the Vice-Chancellor of the Delhi University, the other is the Vice-Chancellor of the Jammu University which is a State University and the third one is the Vice-Chancellor of the Kerala University which is also a State University. No other member of the Commission belongs to any of the Central Universities.

So far as the question of advice is concerned, the Commission has been giving academic advice in many matters and one of the most interesting pieces of advice is which this hon. House heard the one It was the recommendation of the University Grants Commission that the State Governments and the Central Government may accept the recommendations of the Gajendragadkar Committee. Similarly, in the matter of examinations the University Grants Comminsion appointed a Review Committee specially and sent the report of the Review Committee to the Universities requesting them to remodernise and reorganise their courses in accordance with the recommendations of the Review I know the difficulties and the constraints under the UGC has to act, whether they be constraints of funds or constraints of the law, but I have no hesitation in saying that within these limitations, the Commission has done excellent work and is entitled to the appreciation of this House.

With these words, I commend this Bill.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): The question is:

"That the Bill further to amend the University Grants Commission Act, 1956, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): We shall now take up the clause by clause consideration of the Bill.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. S. NURUL HASAN: I move:

"That the Bill be passed.."

The question was proposed.

श्री गनेशी लाल चौधरी (उत्तर प्रदेश) उप-सभापति जी, मैने विल को बहुत ध्यान से पढ़ा ग्रीर मैं मंत्री जी से यह कहना चाहता हं कि उन्होंने शिड्युल्डकास्ट और शिड्यल्ड ट्राइब्स बालों की फिर अवहेलना की है इस बिल में। मैंने पुराने बिल के वक्त भी यही बात कही थी ग्रीर बार बार यह बात कहते ग्रा रहा हुं कि मंत्री जी ने जो इस कमिशन का गटन किया है उसमें कही भी देश की पिछडी हई जातियों, **म्**सलमान, शिड्यूल्डकास्ट श्रीर शिड्युल्ड ट्राइब्स को कोई भी रिप्रेजेन्टेशन नहीं दिया है। मैं मंत्री जी से यह कहना चाहना हूं कि जो यूतीबॉनटीज शिड्यु-ल्डकास्ट ग्रीर शिड्यूल्ड ट्राइव्स के बच्चों को एडमिशन की फैसिलिटी नही देती है, कमिशन द्वारा उनका ग्रान्ट्स बंद कर दिया जाय इस प्रकार के आदेश दिये जाने चाहिये ताकि सारे देश के बच्चों को एक ही स्टेन्डर्ड की शिक्षा मिल सके। इन शब्दों के साथ मैं इस बिल का विरोध करना हं ।

SHRI BIPINPAL DAS (Assam): I do not want to make any speech. I have a lot of things to say in fact about the functioning of the UGC but I shall not do so to-day. I shall do it on a later occassion. I will only make some points about the composition of the UGC. It has been

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provided that the Chairman shall be chosen from among persons who are not officers of the Central Government or of any State Government Very good but why not the same provision be made applicable in the case of the Vice-Chairman also? I do not understand the reason Similarly regarding other members there is a provision in regard to four:

"not less than one-half of the number chosen under this clause shall be from among persons who are not officers of the Central Government or of any State Government".

In my opinion, the entire Commission. excepting those two officers who will be appointed from the Central Governmentone from the Education Ministry and another from the Finance Ministry-all the other members must come from the teaching or academic community. This is my opinion and I hope in practice the Education Minister will take care that excepting these two officers who come under clause (a) who will be appointed by the Government out of th ii officers, the rest of the membershipthe Chairman and others-must come from the academic community. That is my request Secondly, Madam, the term of the Chairman is 5 years while the term of other is 3 years The Minister hars said that in order to maintain continuity this has been done quite agree that continuity should be there but continuity could have been maintained by some other method which for example obtains in Rajya Sabha. In Rajya Sabha the continuity is maintained by rotational By some such rotational method metho 1 the commutty of the Commission could have been maintained

My third comment is this. I am very happy that this clause 6 has come into this Bill where it has been said that no grant shall be given by the Central Government. the Commission, or any other organisation from the Central receiving any funds Government unless the Commission has declared such University to be fit for receiving such grant. It is a very good clause, a welcome clause. But what about the case where a University is started, the State Government supports it with money for some time and then forces the University Grants Commission to come to help. I know of such cases A University is established in spite of the opposition from the

University Grants Commission by a State Government, the State Government gives money, it goes on for a year or two and then the University Grants Commission is compelled to make granis. I know, Madam, that Education is a State subject and perhaps the Minister is helpless in this matter but something needs to be done about this. With these words I welcome this amendment.

PROF S NURUL HASAN: Madam, I would not take the time of the House at this stage except to make just a few brief remarks. The Commission has in fact been circularising I understand the Universities to respect the reservations regarding Scheduled Castes.

In regard to the other point that apart from these two officials there is no bar of any kind to other persons being appointed as Members of the Commission who are officials, the point was explained at length by two of our hon friends, one of whom I am very glad to see is present here idea was that all these ten people will belong to the academic community but for various reasons under certain circumstances distinguished academics have been invited to take up certain Government jobs on a temporary basis. The idea is it at any time the need arises to rope in one of them to serve on the Commission then it should not be considered to be something which is improper. I may just mention one name by way of example, the which is name of Prof MGK Menon who is one of our most distinguished physicists in the country. He is also the Secreta y of the Department of Electronics. do not know whether it will be possible for me to invite him to serve on the Commission but supposing I want to invite him to serve on the Commission then we do not want a situation in which the Government would be totally barred from availing of the services of some of these top academies So I can give a categoric assurance that none of these ten Members anait from the two officers would be a person who will not belong to the academic But more than that I am uncommunity able to say

As regards the question of Universities being started, Madam, the constitutional difficulty is there I hope that this House which is Council of States and which represents the States will use its moral influence

with the State Governments not to a start Universities without considering the opinion and the advice of the Central Government. More than that I cannot say much except to say that at least the Central Government will not start giving grants either through the University Grants Commission or through any other agency until the norms fixed have been observed.

With these words. . .

SHRI BIPINPAL DAS: About continuty?

PROF. S. NURUL HASAN: About continuity it is a point on which I can say that this three-year period we have now provided is such that once it starts functioning the continuity will be there. Once a casual vacancy arises, it will be filled for the whole term. Therefore, that element of continuity will come in.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): The question is:

"That the Bill be passed."

The motion was adopted.

THE SUPREME COURT (ENLARGE-MENT OF CRIMINAL APPELLATE JURISDICTION) AMENDMENT BILL, 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITI RAJ SINGH CHAUDHURY): Madam, I beg to move:—

"That the Bill to amend the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act, 1970, be taken into consideration."

This Bill seeks to extend the Act to the State of Jammu and Kashmir. When this Bill was passed the Jammu and Kashmir State had not passed the resolution in accordance with article 134 and, therefore, the Act could not be made applicable to the State of Jammu and Kashmir. At present it applies to the rest of the country. Now, the Jammu and Kashmir Legislature has passed the requisite resolution and they have

requested us to make the Act applicable to the State of Jammu and Kashmir. Therefore, this Bill has been brought forward I commend the Bill for your acceptance.

The question was proposed.

श्री वी. के. सखलेचा (मध्य प्रदेश): माननीय सभापति महोदय, यह जो बिल जम्म काश्मीर पर सप्रीम कोर्ट के जूरिस्डिक्शन ग्राफ मैंटसं के बारे में एक्सपैड करने के लिए लाया गया है, उसके संबंध में मेरा पहला निवेदन तो यह है कि जम्म क। इसीर की यह जो विशेष स्थिति है, आखिर यह कितने दिनो तक इस प्रकार चलती रहेगी। यह जो जम्मू काइमीर है उसको यदि हम भारत के ग्रन्थ प्रदेशो **के** समान मानते है भ्रौर उसका अपने मे फल इंटीग्रेशन मानते है तो यह विशेष स्थिति क्यों कायम कर रखी गयी है। क्या हर कानन के लिए पहले जम्मू काइमीर की विधान सभा अपने यहा प्रस्ताव पारित करेगी ग्रीर उसके बाट सुप्रीम कोर्टया भ्रन्य जो देश के अधिकार है उनको वहा बढाने के लिए यहा कानुन पारित किया जायगा े मेरा निवेदन है कि हम बार बार द्निया भर मे जा कर कहते हैं कि जम्मू काश्मीर भारत का भ्रंग बन गमा है फिर यह विशेष स्थति कायम रखने का कोई कारण नही । स्वय हम एक कट्रैडिक्शन रखे हए है । एक ग्रोर कहते है कि जम्मू काश्मीर पूरी तरह से भारत का अग है श्रीर दूसरी तरफ हर कानुन के बारे मे एक विशेष दर्जा जम्मू काश्मीर को देरखा है।

दूसरी बात, सुप्रीम कोटं का जुरिस्डिक्शन किमिनल मैंटर्स के बारे मे हाई कोटं ने कोई ओरिजिनल ट्रायल किया हो या जजमेट का रिवर्सल न हो तो उसके लिए सुप्रीम कोटं मे अपील करने की रेमिडी दे रहे है। जैसा कि न्याय के बारे मे कहा जाता है कि न्याय मनुष्य के वास्ते बहुत अवश्यक है भीर षह मुलभ और सस्ता होना चाहिए। मनुष्य को इस के साथ ही बास्तविक न्याय मिलना चाहिए। माज